

**F.No. 225/195/2016/ITA.II**  
**Government of India**  
**Ministry of Finance**  
**Department of Revenue**  
**Central Board of Direct Taxes**

**North-Block, ITA.II Division**  
**New Delhi, the 29<sup>th</sup> of July, 2016**

**Order under Section 119 of the Income-tax Act, 1961**

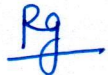
On consideration of reports of Bank strike on 29<sup>th</sup> July, 2016 (Friday) and the 31<sup>st</sup> July, 2016 (Sunday), being a Bank-Holiday, in order to avoid any inconvenience to the taxpayers while making payment of taxes pertaining to returns of income for Assessment Year 2016-2017, which are required to be filed by 31<sup>st</sup> July, 2016 as per provisions of Section 139(1) of Income-tax Act, 1961, the Central Board of Direct Taxes, in exercise of powers conferred under section 119 of the Income-tax Act, 1961, hereby extends the 'due-date' for filing such returns of Income from 31<sup>st</sup> July, 2016 to 5<sup>th</sup> August, 2016, in case of taxpayers throughout India who are liable to file their Income-tax return by the said 'due-date'



(Rohit Garg)  
Deputy- Secretary to the Government of India

**Copy to:-**

1. PS to F.M./OSD to FM/PS to MoS(F)
2. PS to Revenue Secretary
3. Chairman (CBDT), All Members, CBDT
4. All Pr.CCsIT/CCsIT/Pr.DsGIT/DsGIT
5. All Joint Secretaries/CsIT, CBDT
6. Directors/Deputy Secretaries/Under Secretaries of Central Board of Direct Taxes
7. ADG(Systems)-4 with request to place the order on official website
8. Addl. CIT, Data Base Cell for placing it on irsofficers website
9. The Institute of Chartered Accountants of India, New Delhi
10. All Chambers of Commerce
11. CIT (M&TP), CBDT
12. ADG(PR,PP&OL) for placing on twitter handle of the department



(Rohit Garg )  
Deputy- Secretary to the Government of India